



FORM No. - 4
See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 372 of 200 4
Applicant(s) Abhiram Das Respondent(s) Union of India et al.
Advocate for Applicant(s) M/s K. P. Mishra Advocate for Respondent(s) M/s A. K. Mishra
T. K. Khaderayatray
S. Dash
S. Mohapatra
C. Mallick
T. Sengupta
D. N. Panda
G. Sarker
A. Mishra
(Caveator)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>28.06.2004 = 2162 for Registration.</p> <p><u>DR</u></p> <p><u>DR</u> 28/06/04</p> <p><u>DR</u> 25.06.04</p> <p><u>DR</u> 20/06/04</p>	<p>REGISTER</p> <p><i>[Signature]</i> 25/6/04 Registr... <u>Order dated 28.6.2004</u> <p>Delay in giving consideration to the grievance of the applicant (as raised under Annexure-3 dated 18.6.2004) has given rise to a cause of action for the applicant to approach the Tribunal under Section 19 of the A.T. Act 1985. It is the case of the applicant that he should hold territorial activities/post for some times to qualify himself for his future</p> </p>

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admonition & Inform
order — copy served.

One Bishwanath Mohanty who is R.L.Y. in the case has filed a caveat petition through his Counsel placed for consideration of Hon'ble Ben.

25/6/04

Copy of order of 28/6/04
a/c/o copy issued
to all the parties by
posts. The same copy
of order issued to
the Counsel for both
sides.

28/6/04

28/6/04

attainments.

In the aforesaid premises, having heard Shri K.P.Mishra, learned counsel for the applicant, this O.A. is disposed of with direction to Respondents to look to the grievances of the applicant as raised under Annexure-3 dated 18.6.2004 and pass necessary orders by the end of July, 2004. Res. No.4, who has been asked to join as D.F.O., Cuttack (on transfer from the post of D.F.O., Balangir West Division, Balangir) has also entered appearance in this case through Shri A.K.Mishra, Advocate. It is in this view of the matter, the Respondents, while considering the grievance of the applicant (to give him a territorial posting) should also keep in view that Res. No.4 has already reported to duty at Cuttack.

Send copies of this order, along with copies of the O.A. to Respondents and free copies of this order be handed over to Shri K.P.Mishra, learned counsel for the applicant, Shri B.Dash, learned Addl. Standing Counsel representing the Union of India, and Shri T.Dash, learned Govt. Advocate representing the State of Orissa and Shri A.K.Mishra, learned counsel appearing on behalf of Respondent No.4 (who have also been served with copies of the O.A.)

John
28/6/04
MEMBER (JUDICIAL)